

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No.97 of 2023

IN THE MATTER OF:

SANTHAN VELLAPALEM

..... APPLICANT

VERSUS

THE DISTRICT COLLECTOR AND OTHERS

..... RESPONDENTS

REPORT FILED BY COLLECTOR 7TH RESPONDENTS

DATE: 23.10.2024



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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REPORT OF THE COLLECTOR IN THE MATTER OF O.A. NO. 97/2023 (SZ)
SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER DATED:10.09.2024

I. Preamble

Sri Santhan Vellapalm, Kothapalem Village, T.P. Gudur Mandal, SPSR Nellore District filed an application before the Hon'ble National Green Tribunal, New Delhi stating that polluted water is being discharged into the agriculture canal thereby causing huge water pollution including contamination of ground water.

II. Orders of the Hon'ble Tribunal dated.10.09.2024.

The Hon'ble Tribunal in O.A.No. 97 of 2023, vide order dated 10.09.2024 has directed as follows;

"2. The applicant is not in agreement with the report of the Joint Committee, as he was not given an opportunity to participate in the inspection.

3. The Revenue Department is directed to verify the Adangal relating to the applicant's land to verify whether the applicant was carrying on only agriculture and not aquaculture.

4. The Andhra Pradesh Pollution Control Board (APPCB) is also directed to do the ground water analysis of the applicant's land, where he alleges that the seepage and also pumping out of the wastewater is being let into his agriculture field.

The matter is listed on 25.10.2024.

It is submitted that, the Tahsildar, Thotapalli Gudur Mandal who was instructed to submit detailed report on the above issue has reported that as per the Revenue records, Smt Vellapalem Vasanthi W/o Dayakar Reddy (mother of the petitioner) is having the following lands in Kothapalem village, Thotapalli Gudur Mandal, Sri Potti Sriramulu Nellore District in the State of Andhra Pradesh.

The details are as follows;

Sl.No.	Sy.No.	Full extent	Enjoyment extent	Name of the crop	Khata No.
1	151-C	1.37	1.10	Paddy	264
2	151-D	3.00	1.34	Paddy	264
3	153-2	5.01	0.26	Paddy	264
	Total :-	9.48	2.70		

Further, the Tahsildar Thotapalli Gudur Mandal who also inspected the land along with field staff stated that, at the time of inspection Sri Santan Vellapalem (father of complaint) was present. During the course of inspection, it was noticed that the mother of the complainant, raised and harvested paddy crop in the subject lands, no aquaculture in the said lands at present. Further a copy of the photos to identified the actual status on ground and copies of Webland Adangal and 1B were also submitted.

In this connection, it is to inform that, as per the Revenue Records the mother of the petitioner (Smt Vellapalem Vasanthi W/o Dayakar Reddy) have said lands in Kothapalem village, Thotapalli Gudur Mandal, Sri Potti Sriramulu Nellore District in the State of Andhra Pradesh and in the said lands paddy was harvested at present, no aqua culture in the said land at present.

In view of the above, I herewith enclose the report of the Tahsildar, Thotapalli Gudur Mandal along with Webland Adangal copies, and on the ground, Geo coordinates of the said lands for favor of information and necessary action.



Collector & District Magistrate

SPSR Nellore

District Collector

SRI POTTI SRIRAMULU NELLORE DISTRICT

Rc.B.816/2024

Office of the Tahsildar,
Thotapalli Gudur Mandal, dated 19.10.2024.From
Sri T.V. Krishna Prasad.,
Tahsildar,
TP Gudur MandalTo
The District Collector,
Sri Potti Sriramulu Nellore District.,
Nellore.

Sir,

Sub:- Original Application No.97/2023 (SZ) (Earlier O.A.No.230/2023-PB) – State of Andhra Pradesh – Sri Potti Sriramulu Nellore District – Thotapalli Gudur Mandal – Kothapalem village – Complaint filed by Santan Vellapalem with regard to the unauthorized Aqua Ponds raised adjacent to his land of Acs.3.00 in Sy.No.151 of Kothapalem village – the Hon'ble National Green Tribunal, Southern Zone, Chennai directed the Tahsildar whether the applicants carrying on only agriculture and not aqua culture – Verified the records – Inspected the land- Further report submitted – Regarding.

- Ref:-
1. Note of Government Pleader for AP, National Green Tribunal, Southern Zone, Chennai.
 2. Instructions of the District Collector, Sri Potti Sriramulu Nellore District dated 08.10.2024.
 3. Statement of E.Dayakar Reddy (father of the complainant) dt.09-10-2024.
 4. This office letter Rc.B.816/2024 dated 15.10.2024.
 5. Instructions of the District Collector, Sri Potti Sriramulu Nellore District on 18.10.2024.

I invite kind attention to the references cited. In the reference 2nd cited, the District Collector, Sri Potti Sriramulu Nellore District has informed that the Government Pleader for State of Andhra Pradesh, National Green Tribunal, Southern Zone, Chennai while enclosing a copy of letter from the Hon'ble Tribunal, dt.10-09-2024 in O.A.No.97/2023 SEZ and instructed to send a report one week before, the next date of hearing i.e., 25-10-2024 and directed to verify the adangal relating to the applicant's land to verify whether the applicant was carrying on only agriculture and not aquaculture in his land.

It is submitted that a report has been submitted to the District Collector, Sri Potti Sriramulu Nellore District vide in the reference 4th cited.

Further it is submitted that in the reference 5th cited, the District Collector, Sri Potti Sriramulu Nellore has directed the Tahsildar, Thotapalli Gudur to inspect the subject lands and submit photographs along with geo-coordinates.

I submit that, I have inspected the land along with field staff on 19.10.2024. During the course of inspection it is noticed that paddy crop was raised and harvested in the subject matter lands. During the enquiry it was also revealed that the mother of the petitioner has been raising paddy for a long time.

I submit that, as per the records (before re-survey old web land) Smt Vellapalem Vasanthi W/o Dayakar Reddy (mother of the complainant) is having the following lands in Kothapalem village, Thotapalli Gudur Mandal, Sri Potti Sriramulu Nellore District in the State of Andhra Pradesh.

Sl.No.	Sy.No.	Total extent	Enjoyment extent	Name of the crop	Khata No.
1	151-C	1.37	1.10	Paddy	264
2	151-D	3.00	1.34	Paddy	264
3	153-2	5.01	0.26	Paddy	264
Total :-		9.48	2.70		

It is submitted that after completion of re survey, the lands in Sy.Nos (applicant) is converted into Joint LPM No. 274 measuring an extent of Ac.3.08 cents. The Village Surveyor has surveyed the land and measured the enjoyment of Smt. Vellapalem Vasanthi W/o Dayakar Reddy (Mother of the complainant) and the details are as follows.

Sl.No.	LPM No.	Sy.No.	Extent	Latitude	Longitude
1.	274	151-C	1.10	14.460094	80.154209
		151-D	1.42		
		153/1-B	0.23		
		163-1	0.33		
			3.08		

This is submitted for favour of kind perusal. A Copy of the photos to identify the actual status on ground, geo-coordinates and also copies of webland agandal and 1B are herewith submitted for kind perusal.

Yours faithfully

[Signature]

Tahsildar,
T.P.Gudur Mandal.

[Signature]
19/10/2024

Copy submitted to the Revenue Divisional Officer, Nellore for favour of kind information.